

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO:II**

**SPECIAL BENCH(Video Conference)**

**CORAM: HON'BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL  
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 30.07.2021 AT 12:30 PM THROUGH VIDEO CONFERENCE

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.162/7/HDB/2020
NAME OF THE COMPANY	Country Club Hospitality and Holiday Ltd
NAME OF THE PETITIONER(S)	Central Bank of India
NAME OF THE RESPONDENT(S)	Country Club Hospitality and Holiday Ltd
UNDER SECTION	7 of IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

Learned Counsel for Financial Creditor and Learned Counsel for Corporate Debtor appeared via video conference.

Both the counsels submitted that OTS proposal is accepted by the Bank and payment has already been made of the OTS amount. Hence, **CP (IB) 162/7/HDB/2020** stands disposed of as withdrawn.

-Sdb-

**MEMBER (T)**

Syamala

-Sdb-

**MEMBER(J)**